

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF A. GANGWAL REAL ESTATE LLP

RELEVANT PARTICULARS		
1.	Name of corporate debtor	A. GANGWAL REAL ESTATE LLP
2.	Date of incorporation of corporate debtor	05/08/2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jaipur.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAC-5469
5.	Address of the registered office and principal office (if any) of corporate debtor	The Crest, Suite no.9, Plot No. A-4, Airport Enclave Scheme, Tonk Road, Jaipur, RJ-302018.
6.	Insolvency commencement date in respect of corporate debtor	13/10/2021
7.	Estimated date of closure of insolvency resolution process	11/04/2022 (180 days from 13/10/2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PRASHANT SHARMA IBBI/IPA-001/IP-P00290/2017-18/10534
9.	Address and e-mail of the interim resolution professional, as registered with the Board	V P Sharma & Associates, 611, Arcade, 6 th Floor, K-12, Malviya Marg, C-Scheme, JAIPUR-302001 Email: prashantfcajaipur@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	V P Sharma & Associates, 611, Arcade, 6 th Floor, K-12, Malviya Marg, C-Scheme, JAIPUR-302001 Email: prashantfcajaipur@yahoo.com
11.	Last date for submission of claims	27/10/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Arvind Kaushik 2. Mr. Babu Lal Sharma 3. Mr. Rajeev Sharma
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: As per Sr.No.10 above

Notice is hereby given that the National Company Law Tribunal, Jaipur has ordered the commencement of a corporate insolvency resolution process of **A. GANGWAL REAL ESTATE LLP** on 13/10/2021.

The creditors of **A. GANGWAL REAL ESTATE LLP**, are hereby called upon to submit their claims with proof on or before 27/10/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Date : 15/10/2021

Place: Jaipur



: PRASHANT SHARMA

Interim Resolution Professional

IBBI/IPA-001/IP-P00290/2017-18/10534

